

National Company Law Tribunal
Allahabad Bench
Allahabad

C.P. No. 125(ND)/2011

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 10.11.2016.**

**NAME OF THE COMPANY: Shri Harvinder Singh vs M/s AJS Builders Pvt.
Ltd.**

**SECTION OF THE COMPANIES ACT: u/s 397,398 of the Companies Act,
1956**

Sl. No.	Name	Designation	Representation	Signature
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1.

2.

Order dated 10.11.2016

**C.P. No. 125(ND)/2011 :Shri Harvinder Singh vs M/s AJS Builders Pvt.
Ltd.**

None is present for the parties. The matter is listed today for passing a consequential order in respect of the present CP. It is a matter of record that both the parties are not appearing nor inclined to appear before this tribunal since long as the matter has previously been listed on 23.09.2016 and 20.20.2016. In this matter office of the official liquidator has submitted a status report dated 02.09.2010 related to winding up. CP No.2/2010 has already been dismissed by Hon'ble High Court of Allahabad vide its order dated 03.07.2015 and consequently the company in question is not liquidation with the office of official liquidator Allahabad. A copy of the Hon'ble Court order dated 03.07.2015 has also been annexed. Since, today the company petitioner nor their counsel are present despite a proper notice issued by Registry of this Bench on 27.07.2016 and the matter is being Listed on board since 02.08.2016 onwards. Therefore, we are constrained to pass consequential order by dismissing the CP in default for want of prosecution accordingly the same is dismissed as per NCLT Rules 48. However, no order as to costs.


V.S.R. AVADHANI, MEMBER-JUDICIAL


H.P. CHATURVEDI, MEMBER-JUDICIAL

Dated 10.11.2016